

(b) the number of Gazetted Officers belonging to Scheduled Tribes and Scheduled Castes communities (Department-wise);

(c) whether the quota fixed for them has not been fulfilled, and

(d) if not, the steps being taken to fulfil their quotas?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION & SOCIAL WELFARE (SHRI K.S. RAMASWAMY): (a) to (d). Information is being collected from the Tripura Government and will be laid on the Table of the Sabha in due course.

Taking over of Ram Krishna Mahavidyalaya, Tripura

3191. SHRI DASARATHA DEB: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government are delaying in taking over the Ram Krishna Mahavidyalaya (College) in Tripura;

(b) if so, the reasons therefor; and

(c) whether the teachers and other employees of this Institution are getting salaries regularly?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D.P. YADAVA): (a) and (b) A proposal has been received from the Tripura Administration to convert this College, among others, into a sponsored College. This is under examination.

(c) The requisite information is being collected from the Tripura Administration and will be laid on the Table of the Sabha as soon as possible.

कश्मीर में बौद्धकालीन वस्तुओं का खुदाई में पाया जाना

3192. श्री विभूति मिश्र : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कश्मीर में हाल में बौद्ध-कालीन वस्तुओं को खुदाई करने पर पाया गया है; और

(ख) यदि हां, तो ऐतिहासिक दृष्टि से उनका क्या महत्व है ?

शिक्षा और समाज कल्याण मंत्रालय तथा संस्कृति विभाग में उप-मंत्री (श्री डी०पी०यादव) :

(क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

Cash-credit loan for small business in Bihar

3193. SHRI BHOGENDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) whether "Cash-credit loan" for small business initiated after the nationalisation of 14 major banks has been withdrawn by the State Bank of India at Madhubani (Darbhanga district) and other parts of North Bihar; and

(b) if so, the reasons for the withdrawal?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) No Sir.

(b) Does not arise.

Recovery of Arrears of Taxes

3194. SHRI A. N. CHAWLA: Will the Minister of FINANCE be pleased to state:

(a) the names of persons against whom arrears of Income-tax and other taxes amounting to over rupees 1 lakh, 5 lakhs and 10 lakhs are outstanding and the date since when the tax arrears are outstanding against these persons; and

(b) the specific measures adopted by Government to realise the outstanding arrears of taxes and the annual realisation against the outstanding dues?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH): (a) The number of persons

against whom arrears of Income-tax over Rs. 5 lakhs (which will include the category of persons against whom arrears of over Rs. 10 lakhs are outstanding) may exceed 1200. The particulars regarding these persons as on 31.3.1971 are being collected and will be laid on the Table of the House as soon as possible.

The number of persons against whom arrears of income-tax are outstanding between Rs. 1 lakh and Rs. 5 lakhs will run into several thousands and the collection of the requisite information would involve considerable time and labour. (However, if the member seeks information about specific assessee the same could be collected.)

Information as regards assessee against whom arrears of Wealth-tax or Gift-tax or Estate Duty exceeding Rs. 1 lakh were outstanding as on 31.3.1971 is also being collected and will be laid on the Table of the House as soon as possible.

(b) The following specific measures have been adopted by the Government to realise the outstanding arrears of taxes:—

- (a) Taking over of recovery work hitherto done by officials of the State Governments.

Work taken over fully in Commissioners' charges at Delhi, Andhra Pradesh, Gujarat and Rajasthan,

Work taken over partly in Commissioners' charges of West Bengal, Madras, Mysore, Uttar Pradesh, Bombay and Poona.

The Government have recently sanctioned 68 posts of Tax Recovery Officers and the recovery work is being taken over in the remaining Commissioners' charges by the Department.

- (ii) The Functional Distribution Scheme under which the work of collection of taxes has been made the specific function of one or more Income-Tax officers in the Range was introduced in 1966 and has been further extended during the last year.

(iii) Acceptance of crossed cheques by the Department and opening of special receipt counters for this purpose in the Income-tax Offices.

(iv) Publication of names of assessee who are defaulters in the payment of taxes over certain prescribed limits.

(v) Arrear Clearance Fortnights are being observed all over the country. During the period, special emphasis is laid on carrying out pending adjustments/rectifications, giving effect to appellate orders and collecting the net demands due from the assessee.

(vi) Two Additional Commissioners of Income-tax (Recovery) have been posted exclusively for recovery work in each of Commissioners' charges at Bombay and Calcutta. Similarly one Additional Commissioner of Income-tax (Recovery) has been posted in each of Commissioners' Charges at Delhi and Madras.

(vii) Sixty posts of Income-tax Officers (Collection) have been recently sanctioned by the Government for attending to the work of liquidation of arrear demands.

The annual realisation against the outstanding arrears of income-tax for the last three years is as follows:—

Year	Amount realised (In crores of rupees)
1968-69	110.52
1969-70	129.75
1970-71	159.61 (Provisional)

जेसलमेर और जोधपुर का सर्वदम कोडो के रूप में विकास

3195. श्री सरकार सिंह—कोटा: क्या सर्वदम और नाथर विधानसभा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को यह ज्ञात है कि राजस्थान के जेसलमेर और जोधपुर में स्थापित कला के